

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.257 of 2013

Thursday this the 3rd day of April 2014

C O R A M :

HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

Pularmani.N.A.,
D/o.late Ayyappan,
Quarter No.B2,
Telecom Staff Quarters,
Telephone Exchange Compound,
Udayamperoor P.O., Pin – 682 307.Applicant

(By Advocate M/s.Dandapani Associates)

V e r s u s

1. Bharath Sanchar Nigam Limited,
represented by Chairman cum Managing Director,
Telecom, New Delhi – 110 001.
2. The Assistant Director General,
Bharath Sanchar Nigam Limited,
Telecom, Thiruvananthapuram – 695 033.
3. The Assistant General Manager (Administration),
Office of the Principal General Manager,
Telecom, Bharath Sanchar Nigam Limited,
Ernakulam – 682 016.Respondents

(By Advocate Mr.Johnson Gomez)

This application having been heard on 3rd April 2014 this Tribunal on the same day delivered the following :-

O R D E R

HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

Applicant is the wife of late V.V.Babu who was an employee of Bharath Sanchar Nigam Limited. Shri.V.V.Babu died in harness on August 9, 2008 while working as Telecom Mechanic. The applicant has filed this Original Application challenging Annexure A-4 order rejecting her claim for compassionate appointment under the relevant Scheme.

[Signature]

.2.

2. The respondents have stoutly defended their action in the written statement and contended, inter-alia, that Annexure A-4 order is fully justified in the facts and circumstances of the case.
3. When this case is taken up for consideration today, learned counsel for the respondents submits that the competent authority has decided to review not only the case of the applicant but certain other cases also, in the light of Annexure A-5 communication issued by Respondent No.1 on October 22, 2013. In the said communication it is seen stated thus :-

"BSNL is following the policy guidelines on Compassionate Ground Appointments issued by DOPT vide No. 14014/6/94-Estt(D) dated 09.10.1998 and in order to bring uniformity in assessment of indigent condition of the family for offering compassionate ground appointment, weightage point system was introduced by BSNL as per letter No. 273-18/2005-Pers. IV dated 27.06.2007. But it has been noticed that while applying the weightage point system issued by BSNL C.O. in 2007, the revised pension (i.e. post-2007 pension or the pension corresponding to revised pay scales applicable w.e.f. 01.01.2007) is being considered by some of the circles.

All Circles Heads are, therefore, requested to ensure that while applying weightage point system issued by BSNL C.O. in 2007, pre-revised pension should be considered along with the actual terminal benefits including GPF etc. received by the deceased family."

4. Learned counsel for the applicant submits that in view of the above subsequent development, applicant does not intend to pursue this matter any further at this stage. It is made clear that it will be open to the applicant to seek redressal of his grievances, if any, consequent on the decision that may be taken by the respondents in terms of Annexure A-5.



.3.

5. Original Application is closed in the above terms. It shall be ensured by the respondents that the proposed review is concluded as expeditiously as possible. No costs.

(Dated this the 3rd day of April 2014)


JUSTICE A.K.BASHEER
JUDICIAL MEMBER

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